



2026:AHC-LKO:20445

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 2950 of 2025

Manu Kanaujiya @ Kaju

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. (Home) Lko.

.....Opposite Party(s)

Counsel for Applicant(s)	: Girish Kumar Pandey, Amit Kumar Awasthi, Chandra Chood Pandey
Counsel for Opposite Party(s)	: G.A.

Court No. - 13

HON'BLE SAURABH LAVANIA, J.

1. Heard learned counsel for the applicant, learned Additional Government Advocate for the State of U.P. and perused the record.
2. The present bail application has been filed by the applicant-Manu Kanaujiya alias Kaju, aged about 34 years, seeking bail in FIR/Case Crime No. 0061 of 2025, under Sections 70(1), 64(2)da, 351(3) BNS, Police Station-Kotwali Tanda, District-Ambedkar Nagar.
3. While pressing the application for bail, learned Counsel for the applicant submitted that applicant has been falsely implicated in the present case.
4. It is also stated that co-accused Satish Kumar has already been enlarged on bail by this Court vide order dated 20.03.2026 passed in Criminal Misc. Bail Application No.3572 of 2025. The relevant portion of the order dated 20.03.2026 reads as under:-

"1. Supplementary affidavit dated 16.03.2026 filed today, is taken on record.

2. Heard learned counsel for the applicant, learned Additional Government Advocate for the State of U.P. and perused the record.

3. The present bail application has been filed by the applicant seeking bail in FIR/Case Crime No. 0061 of 2025, under Sections 70(1), 64(2)da, 351(3) BNS, Police Station-Kotwali Tanda, District-Ambedkar Nagar.

4. It is stated that story of the prosecution is completely false and concocted and the applicant has been falsely implicated in the present case.

5. It is further stated that applicant-Satish Kumar aged about 33 years, is in jail since 04.03.2025 in connection to which FIR/Case Crime No. 0061 of 2025, lodged at Police Station-Kotwali Tanda, District-Ambedkar Nagar, under Sections 70(1), 64(2)da, 351(3) BNS.

6. It is further stated that according to the case of prosecution/victim, the applicant and co-accused-Manu Kanaujiya alias Kaju, established physical relations with the victim against her will, in the night at 10 PM about 6 months prior to lodging of FIR, which was lodged on 01.03.2025.

7. It is further stated that according to FIR on 01.03.2025 i.e. the date of lodging of FIR, the victim was carrying pregnancy of 5 months.

8. It is further stated that allegations levelled by the victim against the applicant and co-accused are completely false and concocted and this aspect of the case can be inferred from Annexure A-1 to the affidavit dated 16.03.2026, sworn by Anoop Kumar Singh, Circle Officer Jalalpur, District-Ambekar Nagar, filed today. In continuation it is stated that a perusal of Annexure-A-1, which is copy of Forensic Science Laboratory (in short 'FSL') report, would indicate that neither the applicant nor the co-accused is biological father of the child of the victim. The relevant portion of FSL report reads as under:-

"प्राप्त प्रदर्शों (1) से (4) का डीएनए परीक्षण किया गया।

स्रोत प्रदर्श (3) (लाजो कनौजिया से), स्रोत प्रदर्श (4) (नवजात शिशु से) की बायोलोजिकल माता है, किन्तु स्रोत प्रदर्श (1) (मन्नू कनौजिया से) व (2) (सतीश कनौजिया से) बायोलोजिकल पिता नहीं है। (HID & Y-STR KIT)"

9. It is further submitted that there is no apprehension that the accused-applicant after release on bail, may flee from the process of law or may otherwise misuse the liberty. As such, the prayer is to grant bail to the applicant.

10. Learned A.G.A. opposed the prayer for grant of bail but he could not dispute the above contentions made by the learned counsel for the accused-applicant.

11. Considering the facts and circumstances of the case, perusing the record and also considering the nature of allegations, arguments advanced by the learned counsel for the parties including which are related to allegations made in the FIR and statement(s) of victim and keeping in mind the period of incarceration as also the chance of conclusion of trial in near future and without expressing any opinion on the merit of the case, I find it to be a fit case for granting bail.

12. Let the applicant-**Satish Kumar** be released on bail in the aforesaid case crime number on his furnishing personal bond of Rs. 25,000/- and two reliable sureties, out of which one should be of family member/close relative, each of the like amount to the satisfaction of the court concerned subject to following conditions :-"

5. It is further stated that the applicant is in judicial custody since 04.03.2025. It is also submitted that there is no apprehension that after being released on bail, the applicant may flee from the course of law or may otherwise misuse the liberty of bail and the possibility of conclusion of trial in near future is extremely bleak. In these circumstances, the applicant is entitled to be released on bail.

6. Learned A.G.A. opposed the prayer for grant of bail but he could not dispute the above contentions made by the learned counsel for the accused-applicant.

7. Considering the facts and circumstances of the case, perusing the record and also considering the nature of allegations, arguments advanced by the learned counsel for the parties including which are related to allegations made in the FIR and co-accused has already been released on bail by this Court and keeping in mind the period of incarceration as also the chance of conclusion of trial in near future and without expressing any opinion on the merit of the case, I find it to be a fit case for granting bail.

8. Let the applicant-**Manu Kanaujiya alias Kaju** be released on bail in the aforesaid case crime number on his furnishing personal bond of Rs. 25,000/- and two reliable sureties, out of which one should be of family member/close relative, each of the like amount to the satisfaction of the court concerned subject to following conditions :-

(i) The applicant shall cooperate with the prosecution during trial.

(ii) The applicant shall not tamper with the evidence during trial.

(iii) The applicant shall not pressurize/intimidate the prosecution witness(s).

(iv) The applicant shall not commit an offence.

(v) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer or tamper with the evidence.

(vi) The applicant shall remain present before the trial court on each date fixed, either personally or through counsel.

(vii) The applicant shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in court.

(viii) The applicant shall remain present, in person, before the trial court on the dates fixed for recording of statement under Section 313 Cr.P.C.

9. In case of default of above conditions, it shall be open for the trial court to treat it as abuse of liberty of bail and pass orders in accordance with law

10. As this order relates to enlargement of the applicant on bail, it is clarified that observation(s) made in this order shall have no bearing on the merits of the case and the trial court shall not be influenced by any observation(s) made in this order.

11. Application is ***disposed of***.

March 20, 2026

Jyoti/-

(Saurabh Lavania,J.)